



Government of Jammu and Kashmir  
Civil Secretariat Home Department  
Srinagar/Jammu.

NOTIFICATION

Srinagar, the 20<sup>th</sup> May 2019

SRO: 316 Whereas, on 11-12-2009 Police Station Khanyar, received a written docket from SHO Police Station, Khanyar to the effect that a procession led by Mohammad Shafi Lone, Peer Saifullah, Mohammad Shafi Reshi under the command of Syed Ali Shah Geelani chairman, J&K Hurriyat conference came out from Zeyarat Naqeshband Sahib and raised anti National slogans and violated Sec. 144 Cr.PC as the notification for the same was issued on 9<sup>th</sup> of December 2009 by District Magistrate Srinagar;and

2. Whereas, a case FIR No. 84/2009 U/S 188 RPC 13 ULA Act was registered at Police Station, Khanyar and investigation was taken up;and

3. Whereas, during the course of investigation, site plan was prepared and statement of witnesses were recorded under relevant provisions of Law. During investigation, press cuttings having bearing on the case were obtained as piece of evidence and placed on file. Evidence oral and documentary collected during investigation substantiated the involvement of accused persons namely 1. Syed Ali Shah Geelani S/o Peer Syed Mohammad Shah R/o Duroo Sopore A/p Hyderpore Srinagar. 2. Irshad Ahmad @ Irshad Majeed Sofi S/o Ab Majeed Sofi R/o Zahidpora Hawal 3. Abid Showkat Mir S/o Showkat Mir R/o Zandar Mohalla 4. Mudasar Ahmad Teli s/o Nazir Ahmad R/o Guzar Masjid Srinagar 5. Manzoor Ahmad Khan S/o Ghulam Hassan R/o Aqlimar Khanyar A/P Elahibagh 6. Bilal Ahmad Badyari S/o Abdul Majeed R/o Batwara Srinagar 7. Ghulam Nabi Malik @ Sadam S/o Abdul Ahad Malik R/o Shahlal Handwara A/P Brathna Qamerwari 8. Mushtaq Ahmad Sheikh S/o Ghulam Mohiddin R/o Syedpora Nowhatta 9. Peer Saif-ul-ah @ Bashir Ahmad R/o Zadoora Pulwama 10. Mohammad Shafi Lone S/o Abdul Aziz R/o Bishambarnager Khanyar 11. Mohammad Shafi Reshi S/o Ali Mohammad Reshi R/o Nesbal Sumbal A/P Dalgate in the commission of crime punishable u/s 13 of Unlawful (Prevention) Act 1967, 188 RPC and accordingly the investigation concluded as proved against them. Accused 2-8 have been arrested in the case, while as, accused 1,9 to 11 have not been arrested being extreme elderly and it has been proposed that they shall be presented before the competent court of law at the time of presenting charge sheet;and

4. Whereas, the Authority appointed by the State Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, has independently scrutinized the Case Diary file and all the other

relevant documents relating to the case and has come to a definite conclusion that this is a fit case for accord of prosecution sanction against the said accused persons for commission of offences punishable under Section 13 of the Unlawful Activities (Prevention) Act, 1967; and

5. Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the observations/views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government is of the view that *there is sufficient material and evidence available against the accused persons for their prosecution under the aforesaid provision of law.*

6. Now, therefore, in exercise of powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government hereby accords sanction for launching prosecution against the accused persons namely Syed Ali Shah Geelani S/O Peer Syed Mohammad Shah R/O Duroo Sopore A/P Hyderpore Srinagar. 2. Irshad Ahmad @ Irshad Majeed Sofi S/O Ab Majeed Sofi R/o Zahidpora Hawal 3. Abid Showkat Mir S/O Showkat Mir R/O Zandar Mohalla 4. Mudasir Ahmad Teli S/O Nazir Ahmad R/O Guzar Masjid Srinagar 5. Manzoor Ahmad Khan S/O Ghulam Hassan R/o Aqlimar Khanyar A/P Elahibah 6. Bilal Ahmad Badyari S/O Abdul Majeed R/O Batwara Srinagar 7. Ghulam Nabi Malik @ Sadam S/O Abdul Ahad Malik R/o Shahlal Handwara A/P Brathna Qamerwari 8. Mushtaq Ahmad Sheikh S/o Ghulam Mohiddin R/O Syedpora Nowhatta 9. Peer Saif-ul-ah @ Bashir Ahmad S/O Ali Mohammad R/O Zadoora Pulwama 10. Mohammad Shafi Lone S/o Abdul Aziz R/O Bishambarnagar Khanyar 11. Mohammad Shafi Reshi S/O Ali Mohammad Reshi R/O Nesbal Sumbal A/P Dalgate for the commission of offences punishable U/S 13 of Unlawful Activities (Prevention) Act, 1967 arising out of FIR No. 84/2009 of Police Station Khanyar Srinagar.

By Order of the Government of Jammu and Kashmir.

Sd/-

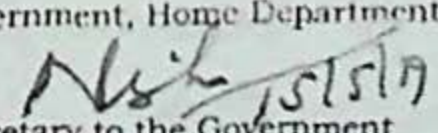
Principal Secretary to the Government  
Home Department

Dated 20/05/2019

No. Home/Pros/14/2019

Copy to -

1. Director General of Police, J&K, Jammu. This has reference to his letter No. Legal/Sanc/96/S/2018/4839-41 dated 19/01/2019. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
2. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs. (w.7.s.c)
3. Private Secretary to Principal Secretary to the Government, Home Department.
4. Stock file.

  
Under Secretary to the Government  
Home Department